

Role of public representatives under PMGSY

3284.SHRIMATI SASIKALA PUSHPA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the role assigned to public representatives regarding selection of roads, monitoring and inspection of construction, etc. under the Pradhan Mantri Gram Sadak Yojana (PMGSY);

(b) whether Government proposes to expand the ambit of their role in the planning and implementation of schemes under PMGSY;

(c) if so, the details thereof; and

(d) the policy formulated in this regard?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) to (d) The Pradhan Mantri Gram Sadak Yojana (PMGSY) Programme Guidelines prescribe the various steps in the planning process and the role of different Agencies including the Intermediate Panchayat, the District Panchayat, people's representatives as well as the State Level Standing Committee for the preparation of District Rural Roads Plan and Core Network. The District Rural Road plan and the Core Network constitute the basis for all planning exercises under the PMGSY. The District Rural Road Plan is first prepared at the block level, in accordance with the priorities spelt out by the District Panchayat. Based on this Plan, the Core Network for the Block is identified and then placed before Intermediate Panchayat for consideration and approval. They are simultaneously sent along with the list of all unconnected habitations to the Members of Parliament and MLAs for their comments, if any. After approval by the intermediate Panchayat, the Plans are placed before the District Panchayat to ensure that the suggestions given by the Members of Parliament are given full consideration, before the plan is approved.

Programme guidelines also stipulate that all elected representatives associated with the programme should be duly invited to the foundation laying and inauguration ceremonies of PMGSY roads. Also, the foundation stone is to be laid and the road should also be inaugurated by the Hon'ble Member of Parliament (Lok Sabha) with the function presided over by the local Minister of the State Government or other dignitary as per State Protocol.

The programme guidelines also provide that the State Governments may take steps to build up capacity in the District Panchayats and devolve funds and functions on these

Panchayats for maintenance of PMGSY roads after expiry of first five year period of maintenance.

The State Governments have also been asked to introduce a system of inviting public representatives for joint inspection of PMGSY projects. The arrangement for this purpose is as follows:-

- (i) The Superintending Engineer concerned of the zone/region will request the Hon'ble MP and Zilla Pramukh representing that zone/region, once in six months, to select any PMGSY project(s) for joint inspection. The schedule of joint inspection will be fixed as per the convenience of the MP/Zilla Pramukh.
- (ii) The Executive Engineer incharge of a division will request the MLA/Chairperson of the Intermediate Panchayat concerned, once in three months, for joint inspection of any PMGSY project(s) as per their choice and according to their convenience.
- (iii) Similarly, the Assistant Engineer incharge of the sub-division will request the concerned Sarpanch of the Gram Panchayat, once in two months, to select any PMGSY project(s) for joint inspection. Joint inspection of the project(s) may be arranged as per their convenience.

Construction of road under PMGSY in Uttarakhand

† 3285. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether residents, especially sick, aged and pregnant women, of village Bapta in Bironkhal block in Uttarakhand have to walk a long way to reach to main road;
- (b) whether there is a proposal to connect Bapta village to main road through a bridge and road under the Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (c) if so, the length of the road proposed to be constructed;
- (d) whether even in 2014 the population of this village is stated to be 166 persons only on the basis of census of 2001; and
- (e) the amount of funds sanctioned, if any, for this purpose and by when it is likely to be completed?

†Original notice of the question was received in Hindi.